NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 109
IA No. 110/JPR/2023
CP No. (IB)- 36/9/JPR/2022
Under Section 9 of IBC, 2016

In the matter of:

M/s Sanmati Edible Oils Pvt. Ltd. ...Operational Creditor/Applicant

Versus

M/s Satwiki Proteins Pvt. Ltd. ...Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Garima Diggiwal, IRP
Amol Vyas, Adv.

ORDER

IA No. 110/JPR/2023:

Heard Ms. Garima Diggiwal, IRP present in person. Mr. Amol Vyas, Adv. appearing on behalf of the IRP. This is an application under Section 19(2) & 19(3) of the IBC, 2016 for seeking directions to be issued to the Suspended Board of Directors. Issue notice to the Respondents. Learned counsel for the Applicant shall collect the notices from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondents at their addresses by speed post and file affidavit of service along with copy of postal slips and tracking reports within two weeks. List the IA on 25.04.2023.

Sd
(Prasanta Kumar Mohanty)
Technical Member

Sd
(Deep Chandra Joshi)
Judicial Member

March 15, 2023

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